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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.639/2022**

IN THE MATTER OF:

Pritpal Sharma

...Applicant

Vs

Govt. of NCT of Delhi & Ors.

...Respondents

**WITH
MISC APPLICATION IN DISPOSED OF CASES NO. 24/2023
IN
ORIGINAL APPLICATION NO. 33/2022**

IN THE MATTER OF:

Ganesh Prasad

...Applicant

Vs

Govt. of NCT of Delhi & Ors.

...Respondents

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DATED: 20.05.2025


(JYOTI MENDIRATTA)

Advocate for the GNCT of Delhi

Ph: 9811136141

jmalawoffices@gmail.com

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ACTION TAKEN REPORT ON BEHALF OF DISTRICT MAGISTRATE
(SHAHDARA) IN COMPLIANCE OF ORDER DATED
21.03.2025 PASSED BY THIS HON'BLE TRIBUNAL.

MOST RESPECTFULLY SHOWETH:-

1. That the aforesaid matter is pending before this Hon'ble Tribunal and fixed for hearing on 28.05.2025.
2. That this Hon'ble Tribunal has passed detailed orders on 21.03.2025 directing to file the file further compliance reports of the already identified borewells.

"Since the borewells already identified to be illegal are still remaining to be sealed, the CEO, DJB and all the Deputy

Commissioner (Revenue)/District Magistrates in NCT of Delhi are directed to file further compliance reports by 15.05.2025".

3. That the District Magistrate, Shahdara, has taken all necessary and appropriate steps to ensure compliance with the directions issued by this Hon'ble Tribunal in the present matter.

1. Status of Illegal Borewell

District Shahdara			
Name of Sub Division	No. of identified illegal Borewells	No. of Borewells sealed	Reason for not sealing remaining Borewells
Vivek Vihar	178	178	-
Seemapuri	374	374	-

2. Status of Recovery against EDC as per list provided by DPCC

District Shahdara			
Sub-Division	No. of notice issued for recovery of EDC as per list provided by DPCC	Total Amount involved in EDC	Amount Recovered
Vivek Vihar	Nil	Nil	Nil
Seemapuri	Nil	Nil	Nil

4. That the said Status Report as received from the Sub-Division Vivek Vihar and Seemapuri are annexed hereto as **Annexure-A** and **Annexure-B** respectively.

5. It is humbly submitted that Action is being taken by concerned Sub-Divisions for recovery of the balance amount.

6. It is humbly submitted that the District Magistrate (Shahdara) has the highest respect and regard for the orders and majesty of this Hon'ble Tribunal. The present status report is being placed before this Hon'ble Tribunal for its consideration.

Date: 20.05.2025

Rishita

Ms. Rishita Gupta, IAS
District Magistrate (Shahdara)
District Shahdara

District Shahdara			
Name of Sub Division	No. of identified illegal Borewells	No. of Borewells sealed	Reason for not sealing remaining Borewells
Vivek Vihar	178 Identified by Delhi Jal Board	178	-
Seemapuri	374	374	-


Section Officer (Admin.)
District Shahdara

District Shahdara			
Sub-Division	No. of notice issued for recovery of EDC as per list provided by DPCC	Total Amount involved in EDC	Amount Recovered
Vivek Vihar	Nil	Nil	Nil
Seemapuri	Nil	Nil	Nil


Section Officer (Admin.)
District Shahdara